

Bare Acts & Rules

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Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 16th October, 1979 is hereby published for general information.

N. B. PATEL,

Secretary to the Government of Gujarat, Legal Department.

GUJARAT ACT NO. 24 OF 1979.

(First published after having received the assent of the Governor in the "Guigrat Government Gazette" on the 17th October, 1979).

An Act to provide for reconstitution of certain gram panchayats in the State of Gujarat.

It is hereby enacted in the Thirtieth Year of the Republic of India as follows:--

1. (1) This Act may be called the Gujarat Panchayats (Reconstitution of certain Gram Panchayats) Act, 1979.

Short title and commencement.

Reconstituti-

on of certain

gram pancha-

vats.

- (2) It shall be deemed to have come into force on the 17th May, 1979.
- 2. Where the term of any gram panchayat would have expired after the commencement of the Gujarat Local Authorities (Extension) of Term and Laws Amendment) Ordinance, 1978 (hereinafter referred to as "the said Ordinance"), if such term had not been extended under sub-section (1) of section 3 of the said Ordinance and where a general election in respect of such gram panchayat

Guj. Ord. 7 of 1978. has been held, then notwithstanding anything contained in sub-section (1) of section 2 of the Gujarat Local Authorities (Extension of Term and Laws Amendment) Act, 1978 (hereinafter referred to as "the said Act"), on the commencement of this Act.—

Gu . 2° of 1978.

(1) the persons holding the offices of the Sarpanch, the Upa-Sarpanch and the members of such panchayat at the commencement of the Gujarat Panchayats (Reconstitution of certain Gram Panchayats) Ordinance, 1979 (hereinafter referred to as "the Panchayats Reconstitution Ordinance") by virtue of the provisions of sub-section (I) of section 2 of the said Act and who have vacated such offices in pursuance of the provisions of the Panchayats Reconstitution Ordinance shall be deemed to have vacated such offices in pursuance of this Act and the persons elected as Sarpanch and members of such gram panchayat at such general election shall, subject to the other provisions of the Gujarat Panchayats Act, 1961, be deemed to have been entitled to hold the offices of the Sarpanch and the members of such gram panchayat and shall be deemed to have held and to continue to hold the offices of the Sarpanch and members of such gram panchayat and such gram panchayat shall be deemed to have been econstituted for all the purposes of the Gujarat Panchayats Act, 1961, and

Guj. Ord 2 of 1979,

Guj. VI of 1962.

Guj. VI of 1962.

(2) the persons elected as Sarpanch and members of such panchayat at such general election and holding the offices of the Sarpanch and the members of such panchayat at the commencement of the Panchayats Reconstitution Ordinance and the person holding the office of the Upa-Sarpanch of such panchayat at such commencement shall be deemed to have validly held such offices and shall continue to hold such offices, subject to the other provisions of the Gujarat Panchayats Act, 1961, as if such panchayat had been validly reconstituted and as if the said Act had not been enacted.

Guj. V) of 1962.

Repost and savings.

3. (1) The Gujarat Panchayats (Reconstitution of certain Gram Panchayats) Ordinance, 1979 is hereby repealed.

Guj. Ord. No. 2 of 1979.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.